NOTICE

NATIONAL LOK-ADALAT

This is for information to all parties and learned Lawyers that National Lok Adalat will be organized on **10.07.2021** through Virtual Mode in which cases shall be disposed of on the basis of compromise.

The desirous learned Advocates and the parties are hereby requested to mention their case relating to one or other matter listed below which is pending in the Hon'ble Patna High Court to the undersigned along with email Id. and Mobile Number shall be sent to the Official E-mail Id. of Patna High Court Legal Services Committee i.e. phclsc@gmail.com or by letter in the Office of Patna High Court Legal Services Committee, Patna latest by 02.07.2021.

CASES IDENTIFIED BY NALSA

- (i) Criminal Compoundable Offences
- (ii) NI Act cases under Section 138:
- (iii) Money Recovery cases;
- (iv) MACT cases;
- (v) Labour disputes cases;
- (vi) Electricity and Water Bills (excluding non-compoundable)
- (vii) Matrimonial disputes (except divorce;
- (viii) Land Acquisition cases;
- (ix) Service matters relating to pay and allowances and retiral benefits;
- (x) Revenue cases (pending in District Courts and High Court only);
- (xi) Other Civil Cases (rent, easmentary rights, injunction suits, specific performance suits) etc.

By the order

Pan 25.06.2

I/C Registrar-Cum-Secretary Patna High Court Legal Services Committee